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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
ADDITIONAL BENCH AT ALLAHABAD

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ALLAHABAD : Dated this 16th day of January, 1997

CORAM

Hon'ble DR. R.K. Saxena, J.M.

Hon'ble Mr. D.S. Baweja, A.M.

Contempt petition No. 123/1995

Laloo Singh s/o late shri Kalloo Singh, age 74 years,
r/o village and post Jaara, Tahsil Bara, District Allahabad
.....petitioner

C/A Shri Satish Dwivedi

versus

Shri Mahendra Nath Chopra, Divisional Railway Manager,
Northern Railway Allahabad Division, Nawab Yusuf Road,
Allahabad,Respondents.

C/A Shri A.K. Gaur

In

O.A. No. 1057/1993

Laloo Singh vs U.O.I. & others

ORDER

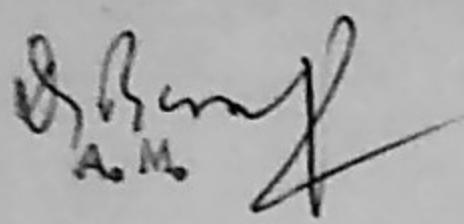
By Hon'ble Dr. R.K. Saxena, J.M.

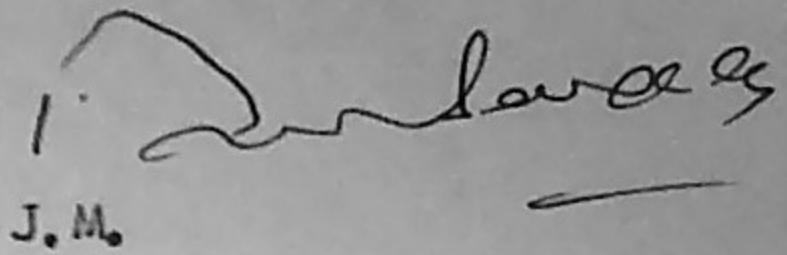
This contempt application has been filed by Shri Laloo Singh against Shri M.N. Chopra, D.R.M. Allahabad with the prayer that the opposite party be punished for non-compliance of the order and directions given by Tribunal in O.A. 1057/93 (Laloo Singh vs U.O.I. & ors) decided on 31.05.95. The direction was that the pensionary benefits be given to the applicant. The counsel for the opposite party pointed out that the compliance has been done and pensionary benefits are being given. It has been pointed out that the compliance has been done after 18 months of the judgement. In this connection, Shri A.K. Gaur pointed out that the applicant had retired long back and his papers have to be traced out. It is for this

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reason that delay was caused. Any way, the compliance has
been done and this contempt proceeding ~~is are hereby~~ dropped
and notices issued are hereby discharged.

Anand


A. M.


J. M.